

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Excise Appeal No.70856 of 2018

(Arising out of Order-in-Appeal No.NOIDA-EXCUS-002-APP-1771-17-18 dated 28/02/2018 passed by Commissioner (Appeals) Central Tax, Noida)

M/s Amar Narain Industries,

.....Appellant

(Faridpur Road, Bareilly, U.P.)

VERSUS

Commissioner of Central Excise &

CGST, Noida

....Respondent

(Central Revenue Building, Civil Lines, Rampur Bagh, Bareilly)

APPEARANCE:

A letter on record, for the Appellant

Shri Manish Raj, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.70536/2024

DATE OF HEARING & DECISION : 28 August, 2024

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**